

SHRI MANUBHAI PATEL (Dabhoi): Sir, I want to make a submission.

MR. SPEAKER: No please.

SHRI MANUBHAI PATEL: It is pertaining to the business of the House .... (Interruptions)

श्री प्रताप सिंह (शिमला) : अध्यक्ष महोदय, आज यह हाउस एडजान होने जा रहा है, मुझे इस कार्य की सूची को देखकर जो मेरे सामने आज मेरे हाथ में है, बड़ा अफसोस होता है। आप जानते हैं इस हाउस में डिक्लेअर किया गया था कि हिमाचल प्रदेश को बहुत जल्द स्टेटहुड दिया जायेगा। उस के बाद हमें विश्वास दिलाया गया था कि इस हाउस में इसी सेशन विल में आयेगा। ... (व्यवधान) ... लेकिन आज तक वह बिल नहीं आया। प्राइम मिनिस्टर साहिबा यहां बठी हुई हैं, मुझे उम्मीद है, वह इस के बारे में जरूर कुछ कहेंगी ...

SHRI MANUBHAI PATEL: Kindly hear me; it is pertaining to the business of the House .. (Interruptions)

MR. SPEAKER: No please; papers to be laid.

SHRI MANUBHAI PATEL: You are not hearing me. In protest I walk out.

Shri Manubhai Patel then left the House.

12.38 hrs.

#### PAPERS LAID ON THE TABLE

REPORT ON MIDTERM GENERAL ELECTIONS IN INDIA, 1968-69, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

(1) A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—

—Volume I (General). [Placed in Library, See No. LT-4154/70].

(2) A copy each of the following Notifications (Hindi and English versions) making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 2753 published in Gazette of India dated the 18th August, 1970.

(ii) S.O. 2816 published in Gazette of India dated the 26th August, 1970. [Placed in Library, See No. LT-4155/70].

#### INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-4156/70].

#### KERALA DRUGS (UNLAWFUL POSSESSION) ORDINANCE, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): On behalf of Shri B. S. Murthy, I beg to lay on the Table under article 213(2) (a) of the Constitution read

[Shri Parimal Ghosh]

with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Drugs (Unlawful Possession) Ordinance, 1970 (Kerala Ordinance No. 8 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 15th May, 1970. [Placed in Library See No. LT-4159|70].

STATEMENT RE: PERSONNEL OF BOARD OF DIRECTORS OF INDIAN OXYGEN LIMITED

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a statement clarifying certain information given to the House on the 4th August, 1970 in reply to Unstarred Question No. 1301 regarding Personnel of Board of Directors of Indian Oxygen Limited. [Placed in Library, See No. LT-4162|70].

NOTIFICATION RESCINDING MADHYA PRADESH RICE PROCUREMENT (LEVY) ORDER, 1960

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1179 (Hindi and English versions) published in Gazette of India dated the 15th August, 1970 rescinding the Madhya Pradesh Rice Procurement (Levy) Order; 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. Placed in Library, See No. LT-4157|70].

ORDINANCE UNDER ARTICLE 213 (2) (a) OF THE CONSTITUTION IN RELATION TO THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution

read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala—

- (1) The Agricultural Income-tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 6 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
- (2) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (Kerala Ordinance No. 7 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970. [Placed in Library, See No. LT-4158|70].

CERTIFIED ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION, NEW DELHI

SHRI JAGANNATH PAHADIA: I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library, See No. LT-4160|70].

11.40 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 27th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."